

(7)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1570/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018


NAME OF THE PARTIES: Fairmacs Shipping & Transport Services Pvt. Ltd.
V/s.

Trimurti Corns Agro Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Gaurangi Patil 1/b Sujay Joshi	Respondents' Advocate
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2. Counsel Mr. Vishal muglikar
a/w Advocates Mr. V.N. Sunilkumar
& Ms. Smriti Jha 1/b
mulla & mulla & Craigie
Blunt & Caroe for Petitioner



ORDER

CP No.1570/I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor Counsel namely Ms. Gaurangi Patil having come forward to say that the Corporate Debtor is intended to enter into Consent Terms with the Operational Creditor, list this matter for reporting Settlement on 15.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)